

राजस्थान राजपत्र विशेषांक

RAJASTHAN GAZETTE Extraordinary

साधिकार प्रकाशित

Published by Authority

अग्रहायण 19, बुधवार, शाके 1947- दिसम्बर 10, 2025 Agrahayana 19, Wednesday, Saka 1947- December 10, 2025

भाग 4 (ग)

उप-खण्ड(II)

राज्य सरकार तथा अन्य राज्य प्राधिकारियों द्वारा जारी किये गये कानूनी आदेश तथा अधिसूचनाएं।

RAJASTHAN HIGH COURT, JODHPUR

NOTIFICATION

Jodhpur, December 10, 2025

S.O.139 .-In exercise of the powers conferred under Article 225 & 227 of the Constitution of India and all other enabling provisions, the Rajasthan High Court with the approval of Governor of Rajasthan. hereby makes the following Rules for providing e-True copy of court records of the High Court as well as the District Court under its control and supervision, to be known as the "e-True Copy Rules of the Rajasthan High Court, 2025."

1. Short Title, Scope, Applicability, and Commencement

- (i) These Rules shall be called the "e-True Copy Rules of the Rajasthan High Court, 2025".
- (ii) These Rules shall apply to the Rajasthan High Court and the District courts under its control and supervision. These Rules shall apply to such courts or proceedings as notified by the High Court in this behalf.
- (iii) These Rules shall apply to electronic application(s) made for obtaining an e-True Copy generated from the available Digitized record.
- (iv) These Rules shall come into force from the date as notified by the High Court.

2. Definitions

- (i) In these Rules, unless the context otherwise requires:
 - (a)"Applicant" means a party or an advocate, entitled to obtain e-True Copy of digitized record of proceeding, at any stage or after disposal of the proceeding;
 - (b) "Authentication Certificate" means an auto generated certificate for the validation of e-True Copy, which contains all the necessary details including Hash value of e-True Copy;
 - (c)"Court" means and includes court(s) established and functioning under the control and supervision of the High Court;

- (d) "Dealing official" means an official working under the supervision and control of the Officer-in-charge;
- (e)"Digitized Record" means electronic record of proceeding that has been authenticated and stored in the Digitized Record Management System (DRMS):
- (f) "Digitized Record Management System (DRMS)" means the official digital repository(s) maintained by the High Court for storing, managing and retrieving digitized record of proceedings;
- (g) "Electronic Application" means a request for e-True Copy submitted through electronic mode authorised by High Court from time to time:
- (h) "e-True Copy" means an authenticated electronic copy retrieved from the Digitized Record Management System (DRMS):
- (i) "High Court" means the Rajasthan High Court:
- (j) "Officer-in-Charge" means the Officer, nominated by the Chief Justice in the High Court or nominated by the concerned Principal District & Sessions Judge in the District courts, authorized to administer and deal with matters connected with or related to e-True Copy;
- (k) "Proceeding(s)" means all judicial proceedings instituted, and its record:
- (l) "Technical Failure" does not include equipment or internet facility malfunction of the applicant; and
- (m) "Unique Document Reference Number (UDRN)" means a system-generated unique alphanumeric code assigned to every issued e-True Copy for identification and authentication.
- (ii) The words and expressions used herein and not defined herein above, but defined in the Rules of the High Court of Rajasthan, 1952 or General Rules (Civil & Criminal) 2018, The Bhartiya Nagrik Suraksha Sanhita, 2023; The Bhartiya Sakshya Adhiniyam, 2023 and The Information and Technology Act 2000 shall have the meaning assigned to them in the said Rules or Acts.

3. General Instructions

- (i) Applicant shall submit electronic application and obtain e-True copy only through the mode prescribed by the High Court.
- (ii) Applicant can obtain e-True copy of only those digitized records which are stored on the DRMS.

4. Entitlement to e-True Copy

A party to a Proceeding or an advocate authorised by that party is entitled to obtain e-True copy of the proceeding.

5. Supervision

The officer in Charge shall be responsible for the efficient monitoring of electronic applications, their delivery and other related matters.

6. Delivery Timeline: e-True Copy shall be delivered immediately after depositing the Fee, except prevention caused due to technical failure.

7. Particulars to be endorsed on e-True Copy.

Every e-True Copy shall be delivered with an authentication certificate, which contains following information-

- (i) Application ID
- (ii) Unique Document Reference Number (UDRN)
- (iii) Name of Applicant
- (iv) Date of Application
- (v) Date of Preparation
- (vi) Date of Delivery
- (vii) Court Name
- (viii) CNR Number
- (ix) Case Number
- (x) Case Title
- (xi) QR Code
- (xii) Total Fees Paid/Free Copy
- (xiii) Seal of Authenticated e-True Copy

8. Authentication of e-True Copy

An e-True copy shall be authenticated in the manner as prescribed by law through mechanism implemented by the High Court from time to time.

9. Verification of e-True Copy

- (i) An e-True Copy may be verified through its UDRN, or by comparison of its hash value when the e-True Copy is produced in digital form, or through any other mechanism prescribed by the High Court from time to time.
- $\mbox{\em (ii)}$ Submission of the UDRN shall be sufficient for the purpose of verification of the e-True Copy.

Provided that, the Court may, for reasons to be recorded in writing, direct the party to produce the e-True Copy along with an authentication certificate, either in digital form or in physical form duly certified by the applicant, or both, if the Court considers it appropriate.

10. Legal Validity

An e-True Copy along with authentication certificate shall be deemed to be a certified copy of the digitized record and have legal recognition as provided under the law.

11. Fee

Fee for obtaining e-True copy shall be notified by High Court from time to time.

12. Storage and Retrieval

Electronic applications and e-True Copy shall be stored electronically for a period as decided by the High Court from time to time.

13. Power to remove difficulties

If any difficulty arises in giving effect to the provisions of these Rules, the Chief Justice of the High Court shall have the power to remove such difficulty.

14. Savings

- (i) The facility of providing e-True copy and provisions of these Rules shall be in addition to and not in derogation of the provisions of any other law for the time being in force.
- (ii) Applicant shall not be entitled for any extension of limitation period on account of non availability of any document on DRMS for e-True Copy.
- (iii) The aspects on which these rules are silent, the relevant provisions of The Rules of the High Court of Rajasthan 1952; and General Rules (Civil & Criminal) 2018 shall apply.

[No. 06 / S.R.O./ 2025] BY ORDER,

(CHANCHAL MISHRA) REGISTRAR GENERAL.

Government Central Press, Jaipur.